



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - V SECTION)

MINUTES OF THE NORMS COMMITTEE- V

MEETING No. NC/5/MEET/Jan/202223/24

DATED: 19/01/2023

Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Jan/202223/24 dated 19/01/2023 of Norms Committee - V for the year 2022-23 was held on 19/01/2023 under the Chairmanship of Sh. Jai Pal, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	DGFT(HQ)
3	Nand Lal, Technical Consultant	DGFT

4	Shaish Kumar, Technical Consultant	DGFT
5	Ram Asrey Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Jan/202223/24
Case Status	Case Rejected
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005397AM23
RA File Number	NA
Licence No and Date	3210077950/null
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along-with other relevant papers and noted that this case was rejected in NC meeting no 4/84-ALC3/2017 date 25.05.2017 due to non-submission of requisite information. Now firm has filed ANF 4B for prior fixation of norms. The committee went through the information submitted in this case and decided to reject the case and inform the firms through e-mail for correct steps for filing review for fixation of norms.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	2 / NC/5/MEET/Jan/202223/24
Case Status	Case Rejected
Party Name	VRIJESH NATURAL FIBRE & FABRICS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004887AM23
RA File Number	NA
Licence No and Date	0310835141/null
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along-with other relevant papers and noted that this case was approved in NC meeting no 17/84-ALC3/2019 date 11.03.2020 as applied for. Now firm has filed ANF 4B for fixation of norms which is applicable for prior fixation/modification in SION. The committee went through the information submitted in this case and decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	3 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	NSB TECHNOLOGIES
Meeting Number	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023

and Date	
HQ File Number	HQRNORM REVIW00000424AM23
RA File Number	072404000171 AM15
Licence No and Date	0710106576/27/08/2014
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that RA-Bangalore was requested for provide complete information regarding adjudication and action taken against the firm. RA-Bangalore has submitted their reply vide email dated 17.01.2023. After detailed deliberation, committee decided to request RA-Bangalore to provide the copy of adjudicate order and copy of appeal filed by the firm.</p> <p>The case stands deferred.</p>	

Case No.	4 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	HIMATSINGKA SEIDE LIMITED.
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00003498AM23
RA File Number	072404000124 AM17
Licence No and Date	0710110049/04/07/2016
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	5 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	HIMATSINGKA SEIDE LIMITED.
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00003497AM23
RA File Number	072404000199 AM17
Licence No and Date	0710110493/05/10/2016
Norms Committee Decision:	

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	6 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00003957AM23
RA File Number	062404000005 AM20
Licence No and Date	0610039158/15/04/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm has requested for re-fixation of norms. The Committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	7 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	PARVEEN WOOLLEN & SPINNING MILLS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004323AM23
RA File Number	332404000005 AM20
Licence No and Date	3310030531/25/04/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm's application has been sent to Textiles commissioner, Mumbai for their comments and their report is still awaited. Therefore, committee decided to defer the case</p> <p>The case stands deferred.</p>	

Case No.	8 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	POOJA INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005034AM23
RA File Number	052404000085 AM20
Licence No and Date	0510410584/14/05/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that this case has already been approved in NC Meeting No- NC/5/MEET/JAN./2022-23/22 Date 05.01.2023. Therefore, committee decided to close the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	9 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004672AM23
RA File Number	322404000012 AM20
Licence No and Date	3210078968/24/05/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	10 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	VRIJESH NATURAL FIBRE & FABRICS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023

HQ File Number	HQRNORM REVIW00005120AM23		
RA File Number	039504000339 AM20		
Licence No and Date	0310830403/18/07/2019		
Norms Committee Decision:			
<p>The Committee considered the case as per agenda and other paper and noted firm has requested for re-fixation of norms against NC decision in Meeting no NC/5/MEET/Apr/202223/2 date 31.05.2022. The firm has also submitted the amendment sheet for UOM of export item from Nos.to kg., issued by RA-Mumbai dated 16.09.2019. After detailed deliberation and recommendation of technical authority, the committee decided to re-fix the input output norms as under:</p>			
Export item	Qty.	Import item	Qty. Recommended
Dresses Skirts Scarves Shirts Ensemble 62045990 62149090 62069090 62042990 (Net content of Flax yarn 5850.277 Kg)	5850.277 Kg.	100% Flax Yarn	6299 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	11 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	DAKS INDIA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004143AM23
RA File Number	052304000191 AM20
Licence No and Date	0510411528/19/08/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm has requested for re- fixation of norms. The Committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p> <p>We may close the case if review is not cleared.</p>	

Case No.	12 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred

Party Name	SARATHY EXPORT FABRICS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005059AM23
RA File Number	322404000053 AM20
Licence No and Date	3210079136/04/10/2019
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. Based on recommendation of technical authority, Committee decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Correct net content of fabric in export, as 1164.4 kg mentioned which is not correct. 2. To justify 10 % wastage, please give sketch of export item with photograph and fabric lay sheet. <p>The case stands deferred for re-listing.</p>	

Case No.	13 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	SARATHY EXPORT FABRICS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005059AM23
RA File Number	322404000053 AM20
Licence No and Date	3210079136/04/10/2019
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant papers and noted that same request has been examined for Case No: 12/NC/5/MEET/JAN./202223/24. Therefore, committee decided to close this case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	14 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	PARVEEN WOOLLEN & SPINNING MILLS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004361AM23
RA File Number	332404000022 AM20

Licence No and Date	3310030609/24/10/2019
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm's application has been sent to Textiles commissioner, Mumbai for their comments and their report is still awaited. Therefore, committee decided to defer the case</p> <p>The case stands deferred.</p>	

Case No.	15 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	MEENU CREATION LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00003605AM23
RA File Number	052404000107 AM21
Licence No and Date	0510414527/01/07/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for remove style no from approved norms in NC meeting no -NC/5/MEET/Sep/202122/9 dated 07.01.2022. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	16 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RISHI FIBC SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004206AM23
RA File Number	072404000139 AM21
Licence No and Date	0710116900/18/08/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm has requested for fixation of</p>	

norms as their case was rejected in NC Meeting no-NC/5/MEET/Dec/202122/14 dated 07.01.022 due to non-submission of requisite information. After detailed deliberation, the committee decided to ask the firm to furnish the legible copy of Appendix 4E along with its annexure.

The case stands deferred.

Case No.	17 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	ULTRA NONWOVEN
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004705AM23
RA File Number	039504000233 AM21
Licence No and Date	0310838093/04/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. Based on recommendation of technical authority, Committee decided to approve the input output norms as under:

Export item	Qty.	Import item	Qty. Recommended
PP Spun bonded Non-Woven Fabric And Articles(Without Filler)	100 MT	PP Granules	105 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	18 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	PARVEEN WOOLLEN & SPINNING MILLS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004357AM23
RA File Number	332404000010 AM21
Licence No and Date	3310030739/07/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and noted that firm's application has been sent to Textiles commissioner, Mumbai for their comments and their report is still awaited. Therefore, committee decided to defer the case

The case stands deferred.

Case No.	19 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	PARVEEN WOOLLEN & SPINNING MILLS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004358AM23
RA File Number	332404000021 AM21
Licence No and Date	3310030769/12/11/2020
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm's application has been sent to Textiles commissioner, Mumbai for their comments and their report is still awaited. Therefore, committee decided to defer the case</p> <p>The case stands deferred.</p>	

Case No.	20 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	BUILDMET FIBRES PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM REVIW00003552AM23		
RA File Number	07AA04006218 AM21		
Licence No and Date	0711000202/31/12/2020		
Norms Committee Decision:			
<p>The Committee considered the case as per the agenda along-with other relevant papers and observed that Norms Committee had inadvertently marked this case as "Approved" in NC meeting no- NC/5/MEET/Jul/202122/5 Date 15.09.2021, instead of ask to furnish the specification and material of import item no 05. After detailed deliberation and recommendation of technical authority, the committee decided to approve the input output norms as under:</p>			
Export item	Qty.	Import item	Qty. Recommended

FLEXIBLE INTERMEDIATE BULK CONTAINERS CONTENT PP 2000000KGS UV-40000KGS, LDPE-60000KGS LLDPE-60000KGS FILLERCORD -40000KGS FILLER MASTERBATCH CACO2 160000KGS	2360000 Kg.	POLYPROPYLENE GRANULES	2240000 Kg.
		UV STABILIZER MASTER BATCH GRANULES CONTAINING NOT MORE THEN 20 PERCENT UV STABILIZER	40800 Kg.
		LDPE GRANULES	63000 Kg.
		LLDPE GRANULES	63000 Kg.
		RELEVENT FILLER CORD	42000 Kg.
		FILLER MASTER BATH CACO2	176000 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	21 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	PRARA LEATHERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM REVIW00005104AM23		
RA File Number	04AA04007060 AM21		
Licence No and Date	0411000356/17/02/2021		
Norms Committee Decision:			
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. Based on recommendation of technical authority, Committee decided to approve the input output norms as under:</p>			
Export item	Qty.	Import item	Qty. Recommended
FINISHED LEATHER (SHEEP NAPPA LINING LEATHER)	82608 Sq. Ft.	NIGERIAN NATURAL NAPPA SHEEP SKINS (LIGHT,MEDIUM,HEAVY - WET BLUE) (Thickness 0.7 mm to 1.3 mm)	90868.8 Sq. Ft.
FINISHED LEATHER (SHEEP	82608 Sq. Ft.	NIGERIAN NATURAL NAPPA SHEEP SKINS	90868.8 Sq. Ft

NAPPA LINING LEATHER)		(LIGHT,MEDIUM,HEAVY - WET BLUE) (Thickness 0.7 mm to 1.3 mm)	
FINISHED LEATHER (SHEEP NAPPA LINING LEATHER)	82608 Sq. Ft.	NIGERIAN NATURAL NAPPA SHEEP SKINS (LIGHT,MEDIUM,HEAVY - WET BLUE) (Thickness 0.7 mm to 1.3 mm)	90868.8 Sq. Ft
FINISHED LEATHER (SHEEP NAPPA LINING LEATHER)	82608 Sq. Ft.	NIGERIAN NATURAL NAPPA SHEEP SKINS (LIGHT,MEDIUM,HEAVY - WET BLUE) (Thickness 0.7 mm to 1.3 mm)	90868.8 Sq. Ft
FINISHED LEATHER (SHEEP NAPPA LINING LEATHER)	293040 Sq. Ft	NIGERIAN NATURAL NAPPA SHEEP SKINS (LIGHT,MEDIUM,HEAVY - WET BLUE) (Thickness 0.7 mm to 1.3 mm)	322344 Sq. Ft
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	22 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005105AM23
RA File Number	04AA04007224 AM21
Licence No and Date	0411000382/19/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that same request has been examined at Case No: 22/NC/5/MEET/JAN./202223/24. Therefore, committee decided to close this file.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No.	23 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005105AM23

RA File Number	04AA04007224 AM21		
Licence No and Date	0411000382/19/02/2021		
Norms Committee Decision:			
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. Based on recommendation of technical authority, Committee decided to approve the input output norms as under:</p>			
Export item	Qty.	Import item	Qty. Recommended
Sheep Upper/Lining Finished Leathers	86957 Sq. Ft	NIGERIAN NATURAL NAPPA SHEEP SKINS (LIGHT,MEDIUM,HEAVY - WET BLUE) GRADE:TR (Thickness 0.7 mm to 1.3 mm)	95653 Sq. Ft
Goat Upper Finished Leathers and Goat Suede Finished Leathers.	104348 Sq. Ft	NIGERIAN NATURAL GRAIN GOAT SKINS (LIGHT,MEDIUM,HEAVY - WET BLUE) GRADE:TR (Thickness 0.7 mm to 1.2 mm)	114783 Sq. Ft
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	24 / NC/5/MEET/Jan/202223/24		
Case Status	Case Withdrawn		
Party Name	LUCKY INTERNATIONAL		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM REVIW00004118AM23		
RA File Number	03AA04027702 AM21		
Licence No and Date	0311002282/09/03/2021		
Norms Committee Decision:			
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting no NC/5/MEET/Mar/202122/19 dated 23.03.2022 due to non-submission of requisite information. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p>			
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	25 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	PRARA LEATHERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM REVIW00005106AM23		
RA File Number	04AA04008383 AM21		
Licence No and Date	0411000511/12/03/2021		
Norms Committee Decision:			
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. After detailed deliberation and based on recommendation of technical authority, Committee decided to approve the input output norms as under:</p>			
Details of Export List	Qty.	import item	Qty. Recommended
Sheep Upper/Lining Finished Leathers	173913 Sq. Ft.	NATURAL PROCESSED SHEEP SKIN (CRUST) (Thickness 0.7 mm to 1.3 mm)	182608.65 Sq. Ft.
Sheep Upper/Lining Finished Leathers	20945 Sq. Ft.	NIGERIAN BEIGE CRUST SHEEP SKINS LEATHER(Thickness 0.7 mm to 1.3 mm)	21992.25 Sq. Ft.
Goat Upper / Lining Finished Leathers and Goat Suede Finished Leathers.	24194 Sq. Ft.	NIGERIAN BEIGE CRUST GOAT SKINS LEATHER(Thickness 0.7 mm to 1.2 mm)	25403.7 Sq. Ft.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	26 / NC/5/MEET/Jan/202223/24		
Case Status	Case Deferred		
Party Name	PRARA LEATHERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM REVIW00005107AM23		
RA File Number	04AA04008423 AM21		
Licence No and	0411000512/12/03/2021		

Date	
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. After detailed deliberation and based on recommendation of technical authority, Committee decided to ask the firm to furnish the following:</p>	
<ol style="list-style-type: none"> 1. To specify/chemical name of the synthetic tanning agent for leather. 2. Compare the requirement of synthetic tanning agent for leather in tabular form with SION fixed at SION G-46 of Hand book of procedure Vol II. 	
The case stands deferred.	

Case No.	27 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	AVANTI LEATHERS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005134AM23
RA File Number	04AA04000363 AM22
Licence No and Date	0411000649/09/04/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm has requested for re- fixation of norms. The Committee decided to defer the case for examination & comments of concerned technical authority.</p>	
The case stands deferred.	

Case No.	28 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005108AM23
RA File Number	04AA04001075 AM22
Licence No and Date	0411000714/23/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. After detailed deliberation and based on recommendation of technical authority, Committee decided to approve the input output norms as under:

Export item	Qty.	Import item	Qty. Recommended
Sheep Upper / Lining / Suede Finished leathers (SHEEP FINISHED LEATHERS)	1865714 Sq. Ft.	NIGERIAN PROCESSED SHEEP LEATHERS - (WET BLUE) FOR SUEDE , NAPPA AND UPPER LININGS (Thickness 0.7 mm to 1.3 mm)	2052285.4 Sq. Ft.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	29 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SAIVANA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004166AM23
RA File Number	05AA04015760 AM22
Licence No and Date	0511002683/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for personal hearing in next NC meeting.	
The case stands deferred.	

Case No.	30 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	KARAN LETEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005364AM23
RA File Number	06AA04001239 AM22
Licence No and Date	0611000419/25/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. After detailed deliberation and based on recommendation of technical authority, Committee decided to approve the input output norms as under:

Export item	Qty.	Import item	Qty. Recommended
Mens/Ladies Riding Breeches of Woven Fabric. (The contents of Imported Fabric should not less than 46718.85 Sq. Meter and Hook fastner net to net and ZIP FASTNER (LENGTH 4 INCH TO 10 INCH) NET TO NET BASIS in export product) (For Ladies ITCHS 62046300 & for Men 62034300	30000 Nos.	WOVEN FABRIC BLENDED OBTAINED FROM POLYESTER / NYLON / COTTON / SPANDEX / OTHER SYNTHETIC FILAMENT YARN (GSM 150 to 400 GSM + / - 10 PERCENT (T.C. WOVEN FABRIC MADE OF OTHER FILAMENT YARN)	1.90 Sq. Mtr/Pc
		HOOK FASTNER (4 PCS = 1 SET) ON NET TO NET BASIS	Net to Net
		ZIP FASTNER (LENGTH 4 INCH TO 10 INCH) NET TO NET BASIS	Net to Net

The components are allowed on net to net basis with accountability.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	31 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	RISHI TECHTEX LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004694AM23
RA File Number	03AA04017937 AM22
Licence No and Date	0311004116/28/05/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for re-fixation of norms against NC decision in Meeting no NC/5/MEET/Sep/202122/9 Date 07.01.2022. After detailed deliberation and based on recommendation of technical authority, Committee decided to re-fix the input output norms as under:

ITEM OF EXPORT; WARP KNIT FABRIC (AGRO SHADE NET) – 1 Kg.

S.NO	ITEM OF IMPORT	Qty. Recommended in KG.
1.	HDPE GRANNULES	1.03
2.	U.V.MASTER BATCH	0.01
3.	COLOUR MASTER BATCH	0.01
4.	HDPE GRANNULES (FOR PACKING MATERIAL)	AS PER PACKING POLICY

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	32 / NC/5/MEET/Jan/202223/24	
Case Status	Case Approved	
Party Name	RISHI TECHTEX LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023	
HQ File Number	HQRNORM REVIW00004695AM23	
RA File Number	03AA04013437 AM21	
Licence No and Date	0311002719/11/06/2021	
Norms Committee Decision:		
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for re-fixation of norms against NC decision in Meeting no NC/5/MEET/Sep/202122/9 Date 07.01.2022. After detailed deliberation and based on recommendation of technical authority, Committee decided to re-fix the input output norms as under:</p>		
ITEM OF EXPORT; WARP KNIT FABRIC (AGRO SHADE NET) – 1 Kg.		
S.NO	ITEM OF IMPORT	Qty. Recommended in KG.
1.	HDPE GRANNULES	1.03
2.	U.V.MASTER BATCH	0.01
3.	COLOUR MASTER BATCH	0.01
4.	HDPE GRANNULES (FOR PACKING MATERIAL)	AS PER PACKING POLICY

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	33 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005111AM23
RA File Number	04AA04004725 AM22
Licence No and Date	0411000967/14/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. After detailed deliberation and based on recommendation of technical authority, Committee decided to approve the input output norms as under:

Export item	Qty.	Import item	Qty. Recommended
Sheep Upper/Lining Finished Leathers/Sheep Washed Nappa/Sheep Burnished Nappa(Sheep Upper/Lining Finished Leathers/Sheep Washed Nappa/Sheep Burnished Nappa)	2704762 Sq. Ft	NIGERAIN PROCESSED SHEEP LEATHERS - (WETBLUE) FOR SUEDE , NAPPA AND UPPER LININGS (Thickness 0.7 mm to 1.3 mm)	2975238 Sq. Ft.
Goat Shoe Suede for Upper Finished leathers(Goat Shoe Suede for Upper Finished leathers).	533333 Sq. Ft.	NIGERIAN PROCESSED GOAT LEATHER (WETBLUE (Thickness 0.7 mm to 1.2 mm)	586666.3 Sq. Ft.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	34 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005358AM23

RA File Number	05AA04048694 AM22
Licence No and Date	0511003493/06/07/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that a corrigendum for NC Meeting No NC/5/MEET/Apr/202223/2 dated 31.05.2022 has already been issued with amended qty. of export item. Therefore, committee decided to close the case.</p>	
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	35 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004958AM23
RA File Number	03AA04050785 AM22
Licence No and Date	0311005574/23/07/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Aug/202223/6 date 08.09.22 Therefore, committee decided to close the case.</p>	
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	36 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004957AM23
RA File Number	03AA04056560 AM22
Licence No and Date	0311005759/30/07/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Aug/202223/6 date 08.09.22 Therefore, committee decided to close the</p>	

case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	37 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	PARVEEN WOOLLEN & SPINNING MILLS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004364AM23
RA File Number	33AA04005917 AM22
Licence No and Date	3311000388/13/08/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs. 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p>	
<p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	38 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	PRARA LEATHERS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005113AM23
RA File Number	04AA04020343 AM22
Licence No and Date	0411001364/25/08/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs. 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p>	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	39 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004817AM23
RA File Number	06AA04007118 AM22
Licence No and Date	0611000763/04/10/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs. 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	40 / NC/5/MEET/Jan/202223/24
Case Status	Case Withdrawn
Party Name	FARIDA CLASSIC SHOES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005038AM23
RA File Number	04AA04034209 AM22
Licence No and Date	0411001745/02/11/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs. 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	41 / NC/5/MEET/Jan/202223/24	
Case Status	Case Approved	
Party Name	RISHI TECHTEX LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023	
HQ File Number	HQRNORM REVIW00004696AM23	
RA File Number	03AX04000078 AM22	
Licence No and Date	0311009377/10/12/2021	
Norms Committee Decision:		
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. After detailed deliberation and based on recommendation of technical authority, Committee decided to approve the input output norms as under:</p>		
<p>Export item: - warp knit fabric (Agro shade Net)</p>		
<p>Qty. 1Kg.</p>		
S.NO	ITEM OF IMPORT	QTY ALLOWED IN KG
1.	HDPE GRANNULES	1.03
2.	U.V.MASTER BATCH	0.01
3.	COLOUR MASTER BATCH	0.01
4.	HDPE GRANNULES (FOR PACKING MATERIAL)	AS PER PACKING POLICY
RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.	42 / NC/5/MEET/Jan/202223/24	
Case Status	Case Withdrawn	
Party Name	MODELAMA EXPORTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023	
HQ File Number	HQRNORM REVIW00004686AM23	

RA File Number	05AX04000241 AM22
Licence No and Date	0511007030/22/12/2021
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected in NC meeting due to non-submission of requisite information. The committee also noted as per para 4.17 of HBP, receipt of composition fee of Rs. 5000/- has not submitted with representation against the decision of the Norms Committee with regard to the re-fixation of norms within a period of 90 days from the date of hosting of NC decision on DGFT website. Therefore, committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	43 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SAIVANA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005032AM23
RA File Number	05AX04000558 AM22
Licence No and Date	0511007870/12/01/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm has requested for re- fixation of norms. The Committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	44 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00322382AM22
RA File Number	02AX04000075 AM22
Licence No and Date	0211001824/18/01/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for</p>	

examination & comments of concerned technical authority.

The case stands deferred.

Case No.	45 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00002851AM23
RA File Number	02AX04000050 AM22
Licence No and Date	0211001834/03/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	46 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	AVANTI LEATHERS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00005136AM23
RA File Number	04AX04000162 AM22
Licence No and Date	0411002581/04/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	47 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	LAJ EXPORTS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004685AM23
RA File Number	07AX04000339 AM22
Licence No and Date	0711003179/08/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	48 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00356039AM22
RA File Number	03AA040112831 AM22
Licence No and Date	0311011426/15/02/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm's representative has appeared before NC through VC on dated 19.01.2023 and explain their case. The committee heard and after detailed deliberation, committee decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Functions of each raw material. 2. Process of manufacturing in details indicating wastages of each raw material. 3. Clarification on name of MINEX 400X400 KN mentioned in export product. 4. Clarification on higher wastages. <p>The firm has submitted their reply vide email dated 24.01.2023. Therefore, the committee decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	49 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM REVIW00004319AM23
RA File Number	06AX04000157 AM22
Licence No and Date	0611001255/31/03/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	50 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000128AM23
RA File Number	06AX04000002 AM23
Licence No and Date	0611001273/07/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that the firm has submitted their reply and mentioned the details of similar approved norms in appendix 4E. After detailed deliberation, the committee decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Over 90% efficiency shown in lining CAD of all 3 products is not correct, clarify it. 2. ANF-4A, CAD, Image and measurement chart for products of AA no 0610038888 dated 22.05.2018 and its NC decision. 3. Requirement of input per pc of each garment. <p>The case stands deferred.</p>	

Case No.	51 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	STAR EXPORTS

Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000132AM23
RA File Number	04AX04000413 AM22
Licence No and Date	0411003051/08/04/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>Export Item Name: FINISHED LEATHER SHEEP</p> <p>Qty.: 630500.0 Sq. Ft</p> <p>Import Item: WET BLUE SHEEP thickness 0.6 -1.1 MM</p> <p>Qty.: 650000.0 Sq. Ft</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	52 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SIMPLY SUEDES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000204AM23
RA File Number	04AX04000013 AM23
Licence No and Date	0411003092/12/04/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	53 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	S.K.SHOES AND BOOTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023

HQ File Number	HQRNORM APPLY 00000297AM23
RA File Number	06AX04000017 AM23
Licence No and Date	0611001294/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and decided to send final reminder to the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Compare the requirement of inputs in tabular form with respective SION fixed i.e G-10 at Hand book of Procedure vol II. 2. To indicate whether Insole socks and Synthetic leather will be procured from indigenous source and to tell location of indigenous item fur in safety boot. 3. Specification of all the import items including Synthetic Microfiber, giving GSM/width, etc, as applicable. <p>The case stands deferred for re-listing.</p>	

Case No.	54 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	AMARYLLIS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000331AM23
RA File Number	07AX04000048 AM23
Licence No and Date	0711003745/19/04/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	55 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000598AM23
RA File Number	05AX04000317 AM23
Licence No and Date	0511012260/05/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.

GSM should be matched in both the import and export items.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	56 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	FAIZ TANNING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000680AM23
RA File Number	04AX04000100 AM23
Licence No and Date	0411003267/09/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	57 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	FRONTIER PROTECTIVEWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000850AM23
RA File Number	02AX04000075 AM23
Licence No and Date	0211002415/18/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	58 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000870AM23
RA File Number	05AX04000243 AM23
Licence No and Date	0511012639/19/05/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in both the import and export items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	59 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00000871AM23
RA File Number	05AX04000242 AM23
Licence No and Date	0511012640/19/05/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in both the import and export items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	60 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved

Party Name	P AND G ENTERPRISES PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00000896AM23		
RA File Number	05AX04000509 AM23		
Licence No and Date	0511012684/20/05/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant paper and noted that firm has submitted their reply. After detailed deliberation and based on recommendation of technical authority; decided to approve the Adhoc norms as under:			
Export item	Qty.	Import item	Qty. Recommendation
MENS JACKET STYLE 100156420 (containing Net qty. of 6673.76 Mtr of Synthetic Leather (100% polyester with PU coating) GSM 345 (+/-) 10%	3148 Nos.	Synthetic Leather (100% polyester with PU coating) GSM 345 (+/-) 10%	1.91 Sq. Mtr/Pc
MENS JACKET STYLE 100105443 (containing Net qty. of 13914.80 Mtr of Synthetic Leather (100% polyester with PU coating) GSM 380 (+/-) 10%	6472 Nos.	Synthetic Leather (100% polyester with PU coating) GSM 380 (+/-) 10%	1.86 Sq. Mtr/Pc
MENS JACKET STYLE 100105726 (containing Net qty. of 9590.68 Mtr of Synthetic Leather (100% polyester with PU coating) GSM 315 (+/-) 10% AND containing Net qty. of 2936.56 Mtr of Synthetic (100% polyester with PU coating) GSM 295 (+/-) 10%	6248 Nos.	Synthetic Leather (100% polyester with PU coating) GSM 315 (+/-) 10%	0.47 Sq. Mtr/Pc
		100% polyester with PU coating) GSM 295 (+/-) 10%	1.02 Sq. Mtr/Pc
Width should be 1.420 as mentioned in CADs			
Accessories-Net to net with accountability			
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	61 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001034AM23
RA File Number	06AX04000077 AM23
Licence No and Date	0611001375/27/05/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and noted that the firm has submitted their reply. After detailed deliberation, the committee decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Over 90% efficiency shown in lining CAD of all 3 products is not correct, clarify it. 2. Justification for higher requirement over SION for all products not given, clarify it 3. Requirement of input per pc of each garment. 4. Measurement charts submitted are faint/Not readable. <p>The case stands deferred.</p>	

Case No.	62 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	S K EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001284AM23
RA File Number	06AX04000098 AM23
Licence No and Date	0611001404/08/06/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	63 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved

Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001304AM23
RA File Number	05AX04000725 AM23
Licence No and Date	0511013139/10/06/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in both the import and export items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	64 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001510AM23
RA File Number	05AX04000829 AM23
Licence No and Date	0511013319/20/06/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	65 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	BBS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001558AM23
RA File Number	02AX04000161 AM23
Licence No and Date	0211002593/21/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and noted that firm has submitted their reply. The committee went through the details submitted in this case and based on recommendation of technical authority; decided to approve the adhoc norms as under:

Export item	Qty.	Import item	Qty. recommended
Industrial Garment : Boiler Suit/ Coverall made out of CVC 80 percent Cotton x 19 percent Polyester x 1 percent Antistatic FR with 5 cm Reflective Band	1211 Pcs.	CVC 80 percent Cotton x 19 percent Polyester x 1 percent Antistatic FR Anti-acid 4/1 Satin, Navy, Width: -58 inches, GSM: 310+/-10%	4.80 Sq. Mtr/pc
		Snap Buttons	12015 Nos.
		Reflective Tapes	341.3 Mtr

GSM should be matched in export and import items.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	66 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	O.C. SWEATERS LLP
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001775AM23
RA File Number	05AX04000913 AM23
Licence No and Date	0511013509/30/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	67 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred

Party Name	MADURA COATS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00001802AM23
RA File Number	07AX04000386 AM23
Licence No and Date	0711004515/01/07/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	68 / NC/5/MEET/Jan/202223/24																		
Case Status	Case Approved																		
Party Name	ARVIND LIMITED																		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023																		
HQ File Number	HQRNORM APPLY 00002774AM23																		
RA File Number	08AX04000826 AM23																		
Licence No and Date	0811005826/25/08/2022																		
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and noted that firm has submitted their reply. The committee went through the details submitted in this case and based on recommendation of technical authority; decided to approve the adhoc norms as under:</p> <table border="0" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: left;">Export item</th> <th style="text-align: center;">Qty.</th> <th style="text-align: left;">Import item</th> <th style="text-align: right;">Qty. recommended</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">FILTER BAG</td> <td style="text-align: center;">6334 Kg.</td> <td style="text-align: left;">PTFE Needle loom Felt</td> <td style="text-align: right;">6327.29 Kg.</td> </tr> <tr> <td></td> <td></td> <td style="text-align: center;">Snap Band</td> <td style="text-align: right;">128 Kg.</td> </tr> <tr> <td></td> <td></td> <td style="text-align: center;">Sewing Thread</td> <td style="text-align: right;">36.87 Kg.</td> </tr> </tbody> </table> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				Export item	Qty.	Import item	Qty. recommended	FILTER BAG	6334 Kg.	PTFE Needle loom Felt	6327.29 Kg.			Snap Band	128 Kg.			Sewing Thread	36.87 Kg.
Export item	Qty.	Import item	Qty. recommended																
FILTER BAG	6334 Kg.	PTFE Needle loom Felt	6327.29 Kg.																
		Snap Band	128 Kg.																
		Sewing Thread	36.87 Kg.																

Case No.	69 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	JINDAL WOOLLEN INDUSTRIES LIMITED.
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003460AM23
RA File Number	33AX04000058 AM23
Licence No and Date	3311000909/29/09/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and noted that firm's application has been sent to Textiles commissioner, Mumbai for their comments and their report is still awaited. Therefore, committee decided to defer the case</p> <p>The case stands deferred.</p>	

Case No.	70 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ARISTOCRAFT INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003535AM23
RA File Number	05AX04001922 AM23
Licence No and Date	0511015140/04/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm is importing colour shift film (gold to green) and exporting security thread colour shift (gold to green) to govt. agency. The committee felt that export item appears sensitive item, therefore decided to send this case to export division for their comments.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	71 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ARISTOCRAFT INTERNATIONAL PVT LTD

Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003548AM23
RA File Number	05AX04001936 AM23
Licence No and Date	0511015163/06/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and noted that firm is importing colour shift film (gold to green) and exporting security thread colour shift (gold to green) to govt. agency. The committee felt that export item appears sensitive item, therefore decided to send this case to export division for their comments.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	72 / NC/5/MEET/Jan/202223/24			
Case Status	Case Approved			
Party Name	BOX MUSE			
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023			
HQ File Number	HQRNORM APPLY 00003633AM23			
RA File Number	07AX04001000 AM23			
Licence No and Date	0711005426/11/10/2022			
Norms Committee Decision:				
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the adhoc norms as under:</p>				
Export item	Qty.	S.N.	Import item	Qty. Recommended
Spectacle Cases for eyewear packaging Large Flat Folding Board Spectacle Cases made out of Outer material: Polyurethane laminated sheet 0.5 mm- 0.6 mm thickness Inner lining: non-woven flock Closure mechanism: using disc magnet and metal disc clasps	453600 Nos.	1	Polyurethane Laminated Sheet - Glued: Polyurethane Laminated Sheet with non-woven backing Thickness: 0.5 mm - 0.6 mm, glued Packing Specification: Glued rolls interlined with protective packing paper	1.03 Sq. Mtr/Sq. Mtr content in Export
		2	Non-Woven Flock - Non woven fabric with flocking - glued. 120 GSM. Packing Specification: Glued rolls interlined with protective packing paper	1.02 Sq. Yard/Sq. Yard in export
		3	Metal Disc Clasps -Diameter: 20 mm	Net+1%

			Thickness: 0.3 mm	
		4	Metal Disc Clasps - Diameter: 14 mm Thickness: 0.3 mm	Net+1%
		5	Disc Magnets - Specifications: D12 (+/-0.1) x 1.5(+/- 0.1)mm	Net+1%
Small Spectacle Cases for eyewear packaging Small Flat Folding Board Spectacle Cases made out of Outer material: Polyurethane laminated sheet 0.5 mm- 0.6 mm thickness Inner lining: non- woven flock Closure mechanism: using disc magnet and metal disc clasps	520000 Nos.	1	Polyurethane Laminated Sheet - Glued: with non -woven backing Thickness: 0.5 mm - 0.6 mm, glued Packing Specification: Glued rolls interlined with protective packing paper	1.03 Sq. Mtr/Sq. Mtr content in Export
		2	Non-Woven Flock - Non woven fabric with flocking - glued. 120 GSM. Packing Specification: Glued rolls interlined with protective packing paper	1.02 Sq. Yard/Sq. Yard in export
		3	Metal Disc Clasps -Diameter: 20 mm Thickness: 0.3 mm	Net+1%
		4	Metal Disc Clasps - Diameter: 14 mm Thickness: 0.3 mm	Net+1%
		5	Disc Magnets - Specifications: D12 (+/-0.1) x 1.5(+/- 0.1)mm	Net+1%
Microfiber Cleaning Cloth Microfiber Cleaning Cloth used for cleaning spectacle lenses made out of 80% polyester 20% polyamide GSM 190-200	953600 Nos.		Microfiber Cleaning Cloth - 80% polyester 20% polyamide, GSM 190-200 (Size 150X150)	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	73 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	AJANTHA SHOE COMPANY
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003679AM23
RA File Number	04AX04000631 AM23

Licence No and Date	0411004103/13/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Reason/difference in export items with same nomenclature at 3 to 4 places and to give style number etc. if different in shapes etc. and requirement. 2. Specification of All the import items, giving details thereof, and indicating location/function in Export item. 3. To fill indigenous item/s in 4 E annexure. 4. Compare the requirement in tabular form with respective SION fixed in Hand Book of procedure Vol. II, G-27 and G-22 and to give justification for additional item/s and higher quantity, if any. <p>The case stands deferred for re-listing.</p>	

Case No.	74 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SUPER TANNERY LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003690AM23
RA File Number	06AX04000228 AM23
Licence No and Date	0611001648/13/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Compare the requirement with the respective SION (G-14) of H. B. Of Procedure Vol II, in tabular form and if additional requirement is there, then to indicate justification in the remark column. 2. Whether SYNTHETIC EMBROIDERED UPPERS OF TEXTILE MATERIAL covers lining material. 3. Function of Sticker anti mould in the shoe. 4. Reason for asking additional Synthetic lining material at two places. <p>The case stands deferred for re-listing.</p>	

Case No.	75 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	EDCONS EXPORTS PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023

HQ File Number	HQRNORM APPLY 00003729AM23
RA File Number	02AX04000407 AM23
Licence No and Date	0211003192/14/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Specification of Export and GSM of Fabric of Import items. 2. The UOM of Fabric item should be in Sq. Mt not in Meter and import item- Rein IMP Elastic Plain-45 inch is also mentioned yard. To clarify whether width is 45 inch 3. Net import content in export items, giving complete calculation of requirement of both imported and indigenous items indicating wastage separately, for the manufacture of export items. 4. To fill indigenous items of 4 E Annexure of the application. <p>The case stands deferred for re-listing.</p>	

Case No.	76 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003790AM23
RA File Number	05AX04002011 AM23
Licence No and Date	0511015352/17/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	77 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	FLEXITUFF VENTURES INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003822AM23
RA File Number	56AX04000198 AM23
Licence No and	5611001240/19/10/2022

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
FLEXIBLE INTERMEDIATE BULK CONTAINERS (BAFFLE BAG) FOOD GRADE / PRINTED- NET CONTENTS - 1. POLYPROPYLENE GRANULES - 500 MT, 2. RELEVANT HDPE GRANULES - 200 MT, 3. PACKING MATERIAL (POLYPROPYLENE GRANULES)-7 MT	700 MT	1	POLYPROPYLENE GRANULES	575 MT
		2	RELEVANT HDPE GRANULES	210 MT
		3	PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per packing policy
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.	78 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SHAMIM SONS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003895AM23
RA File Number	06AX04000236 AM23
Licence No and Date	0611001685/21/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.	
The case stands deferred.	

Case No.	79 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	WINNER OVERSEAS

Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003922AM23
RA File Number	04AX04000677 AM23
Licence No and Date	0411004365/27/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Specification of import items (GSM, width etc.) and thickness of Cow finished leather and to indicate whether export item is gents or ladies closed leather shoe. 2. To give CAD/CAM of cutting Leather for the manufacturing Shoe Upper, indicating calculation and net + wastage for the import items. Reason for using both Cow finished leather, Lamb Fur Leather & Sheep Finished Leather for a single export item. 3. To indicate whether Synthetic lining and full insole socks will be procured and used indigenously for manufacturing export item and to fill indigenous items in 4 E annexure. 4. Compare the requirement in tabular form with SION at G-13 or G-22 (as the case may be) specifying ladies or Gents. If any, higher quantity/additional item/s are required, then to give justification. <p>The case stands deferred.</p>	

Case No.	80 / NC/5/MEET/Jan/202223/24														
Case Status	Case Approved														
Party Name	KANDOI FABRICS PRIVATE LIMITED														
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023														
HQ File Number	HQRNORM APPLY 00003931AM23														
RA File Number	03AX04003761 AM23														
Licence No and Date	0311018889/27/10/2022														
Norms Committee Decision:															
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:</p> <table border="1"> <thead> <tr> <th>Export item</th> <th>Qty.</th> <th>Import item</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>Flexible Intermediate Bulk Containers (Attachment Bag) (Net Content: PP Granules: 68 %, 68000 kgs.</td> <td>100000 Kg.</td> <td>PP Granules</td> <td>76160 Kg.</td> </tr> <tr> <td>U.V. Stabilizer Master batch (containing not more than 20% U.V. Stabilizer) 2%, 2000 kgs,</td> <td></td> <td>U.V. Stabilizer Master batch</td> <td>1360 Kg.</td> </tr> </tbody> </table>				Export item	Qty.	Import item	Qty. recommended	Flexible Intermediate Bulk Containers (Attachment Bag) (Net Content: PP Granules: 68 %, 68000 kgs.	100000 Kg.	PP Granules	76160 Kg.	U.V. Stabilizer Master batch (containing not more than 20% U.V. Stabilizer) 2%, 2000 kgs,		U.V. Stabilizer Master batch	1360 Kg.
Export item	Qty.	Import item	Qty. recommended												
Flexible Intermediate Bulk Containers (Attachment Bag) (Net Content: PP Granules: 68 %, 68000 kgs.	100000 Kg.	PP Granules	76160 Kg.												
U.V. Stabilizer Master batch (containing not more than 20% U.V. Stabilizer) 2%, 2000 kgs,		U.V. Stabilizer Master batch	1360 Kg.												

Polypropylene Recycled Granules 30%, 30,000 kgs)	(Containing not more than 20% U.V. Stabilizer)
RA concerned may take necessary action subject to compliance of other usual conditions.	

Case No.	81 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	FLAMINGO SSI
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003953AM23
RA File Number	04AX04000664 AM23
Licence No and Date	0411004370/28/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Complete specification, giving a thickness of import item WET BLUE BULL HIDES and Export item. 2. Compare the requirement of items in tabular form with SION G-7 published in Hand book of Procedure vol II, 3. To give chemical name of import items, (not Brand name of import items). If additional items are required than to give full justification. 4. To fill indigenous items also in Annexure 4 E. <p>The case stands deferred.</p>	

Case No.	82 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	M+L SHOES AND ACCESSORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003955AM23
RA File Number	04AX04000660 AM23
Licence No and Date	0411004371/28/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p>	

1. Specification/ thickness of import items Cow finished leather
2. To give CAD/CAM of cutting Leather for the manufacturing Shoe Upper, indicating calculation and net + wastage for the import items.
3. To indicate whether Synthetic lining and full insole socks will be procured and used indigenously for manufacturing export item and to fill indigenous items in 4 E annexure.

The case stands deferred.

Case No.	83 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00003983AM23
RA File Number	05AX04002133 AM23
Licence No and Date	0511015535/31/10/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Specification of all the import items. 2. Reason with justification for the 72.41% of wastage in Cow Crust leather for making the export item. 3. Difference in Export description of having higher wastage and normal wastage. <p>The case stands deferred.</p>	

Case No.	84 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004026AM23
RA File Number	08AX04001280 AM23
Licence No and Date	0811006366/02/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	85 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ASHOKA TESSILES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004103AM23
RA File Number	05AX04002248 AM23
Licence No and Date	0511015655/07/11/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Complete calculation indicating net Import content and wastage separately for each export item. 2. CAD/CAM of export items with its efficiency of using raw materials and its function. 3. Drawing / Design or Photographs of Export items. 4. Indigenous items to use and accordingly to fill in 4 E Annexure. <p>The case stands deferred.</p>	

Case No.	86 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ORIENT FASHION EXPORTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004739AM23
RA File Number	05AX04002489 AM23
Licence No and Date	0511016122/01/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/Lay-Marker mentioning import/export serial no 	

2. Coloured Image of each product with marking of each fabric.
3. Measurement specifications provided by buyer for each export item.
4. Requirement of export wise import item in Sq. Mtr/Pc.

The case stands deferred for re-listing.

Case No.	87 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004751AM23
RA File Number	32AX04000381 AM23
Licence No and Date	3211004039/01/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/Lay-Marker mentioning import/export serial no 2. Coloured Image of each product with marking of each fabric. 3. Measurement specifications provided by buyer for each export item. 4. Requirement of export wise import item in Sq. Mtr/Pc. <p>The case stands deferred for re-listing.</p>	

Case No.	88 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004786AM23
RA File Number	05AX04002509 AM23
Licence No and Date	0511016164/02/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p>	

1. CAD/Lay-Marker mentioning import/export serial no
2. Coloured Image of each product with marking of each fabric.
3. Measurement specifications provided by buyer for each export item.
4. Requirement of export wise import item in Sq. Mtr/Pc.

The case stands deferred for re-listing.

Case No.	89 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	QUALIANCE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004789AM23
RA File Number	03AX04004443 AM23
Licence No and Date	0311019731/02/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in both the import and export items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	90 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004790AM23
RA File Number	05AX04002587 AM23
Licence No and Date	0511016167/02/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in both the import and export items.</p>	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	91 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004814AM23
RA File Number	05AX04002404 AM23
Licence No and Date	0511016189/05/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	92 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004815AM23
RA File Number	05AX04002593 AM23
Licence No and Date	0511016190/05/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	93 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred

Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004821AM23
RA File Number	02AX04000480 AM23
Licence No and Date	0211003449/05/12/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/Lay-Marker mentioning import/export serial no 2. Coloured Image of each product with marking of each fabric. 3. Measurement specifications provided by buyer for each export item. 4. Requirement of export wise import item in Sq. Mtr/Pc. <p>The case stands deferred for re-listing.</p>	

Case No.	94 / NC/5/MEET/Jan/202223/24										
Case Status	Case Approved										
Party Name	RAMA OVERSEAS LTD										
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023										
HQ File Number	HQRNORM APPLY 00004803AM23										
RA File Number	02AX04000458 AM23										
Licence No and Date	0211003434/05/12/2022										
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:</p> <table border="1"> <thead> <tr> <th>Export item</th> <th>Qty.</th> <th>Import item</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>TROUSER Made of 60% COTTON 40% POLYESTER GSM 280+/-10%</td> <td>1 Nos.</td> <td>60% COTTON 40% POLYESTER 280 GSM+/-10%</td> <td>2.25 Sq. Mtr.</td> </tr> </tbody> </table> <p>GSM should be matched in both the import and export items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				Export item	Qty.	Import item	Qty. Recommended	TROUSER Made of 60% COTTON 40% POLYESTER GSM 280+/-10%	1 Nos.	60% COTTON 40% POLYESTER 280 GSM+/-10%	2.25 Sq. Mtr.
Export item	Qty.	Import item	Qty. Recommended								
TROUSER Made of 60% COTTON 40% POLYESTER GSM 280+/-10%	1 Nos.	60% COTTON 40% POLYESTER 280 GSM+/-10%	2.25 Sq. Mtr.								

Case No.	95 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	VRIJESH NATURAL FIBRE & FABRICS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00004827AM23		
RA File Number	03AX04004250 AM23		
Licence No and Date	0311019775/06/12/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:			
Export item	Qty.	Import item	Qty. recommended
100 Percent Flax Readymade Garments of Shirts, Trousers, Tops, Dresses, and Skirts Men's and Women's Garments. Flax Readymade Garments against H.S. Code No is 62059090,62069000,62046990,62044999,62045999	6521 Kg.	100 Percent Flax Yarns	7500 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	96 / NC/5/MEET/Jan/202223/24			
Case Status	Case Approved			
Party Name	GREENPRO VENTURES PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023			
HQ File Number	HQRNORM APPLY 00004853AM23			
RA File Number	34AX04000815 AM23			
Licence No and Date	3411003092/07/12/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended

PP Woven Fabric (Ground Cover) NET CONTENT [PP GRANULES 890000 KGS, U V STABILIZER MASTER BATCH 40000 KGS, LLDPE GRANULES 30000 KGS, COLOUR MB 40000 KGS]	1000000 Kg.	1	PP GRANULES	961200 Kg.
		2	U V STABILIZER MASTER BATCH	17800 Kg.
		3	LLDPE GRANULES	31500 Kg.
		4	COLOUR MB	43200 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.	97 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	MEGAN ENTERPRISES PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00004868AM23		
RA File Number	05AX04002555 AM23		
Licence No and Date	0511016245/07/12/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Micro-fibre towel	88000 Kg.	MICROFIBER YARN 80% Polyester /20%polyamide Yarn DTY150D/72F	96800 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	98 / NC/5/MEET/Jan/202223/24		
Case Status	Case Deferred		
Party Name	EDCONS EXPORTS PVT LTD		
Meeting Number	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		

and Date	
HQ File Number	HQRNORM APPLY 00004893AM23
RA File Number	02AX04000501 AM23
Licence No and Date	0211003467/08/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Specification of Export and GSM of Fabric of Import items. 2. The UOM of Fabric item should be in Sq. Mt not in Meter and import item- Rein IMP Elastic Plain-45 inch is also mentioned in yard. To clarify whether width is 45 inch 3. Net import content in export items, giving complete calculation of requirement of both imported and indigenous items indicating wastage separately, for the manufacture of export items. 4. To fill indigenous items of 4 E Annexure of the application <p>The case stands deferred for re-listing.</p>	

Case No.	99 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ALINA EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004876AM23
RA File Number	06AX04000278 AM23
Licence No and Date	0611001739/08/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/CAM of export item for finished leather and neoprene indicating efficiency of leather/neoprene in export item. 2. Calculation of requirement of finished leather and Neoprene with indicating net content and wastage separately. 3. Specification of saddle Gullet and thickness of Neoprene Rubber sheet. <p>The case stands deferred for re-listing.</p>	

Case No.	100 / NC/5/MEET/Jan/202223/24
----------	-------------------------------

Case Status	Case Approved		
Party Name	VRIJESH NATURAL FIBRE & FABRICS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00004903AM23		
RA File Number	03AX04004520 AM23		
Licence No and Date	0311019874/09/12/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
100 Percent Flax Fabrics Dyed and Undyed Dyed qty. is 9524 Kgs and Undyed Qty. is 9524 Kgs Against H.S. Code of 53091910 and 53091120	19048 Kg.	100 Percent Flax Yarns	20000 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	101 / NC/5/MEET/Jan/202223/24		
Case Status	Case Deferred		
Party Name	ASHOKA TESSILES		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00004908AM23		
RA File Number	05AX04002656 AM23		
Licence No and Date	0511016272/09/12/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;			
<ol style="list-style-type: none"> 1. Complete calculation indicating net Import content and wastage separately for each export item. 2. CAD/CAM of export items with its efficiency of using raw materials and its function. 3. Drawing / Design or Photographs of Export items. 4. Indigenous items to use and accordingly to fill in 4 E Annexure. 			
The case stands deferred for re-listing.			

Case No.	102 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004936AM23
RA File Number	05AX04002682 AM23
Licence No and Date	0511016305/12/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to appear before NC for personal hearing with sample of the export product.</p> <p>The case stands deferred for re-listing.</p>	

Case No.	103 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004942AM23
RA File Number	05AX04002351 AM23
Licence No and Date	0511016316/12/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Specification of all the import items. 2. Reason with justification for the 61%% of wastage in Synthetic PVC Leather for making the export item. 3. Difference in export description in higher wastage than normal wastage. <p>The case stands deferred for re-listing.</p>	

Case No.	104 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	INCAS INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004947AM23
RA File Number	05AX04002686 AM23
Licence No and Date	0511016318/12/12/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	105 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	CREEMOS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004951AM23
RA File Number	06AX04000287 AM23
Licence No and Date	0611001749/12/12/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	106 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ALINA EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004953AM23

RA File Number	06AX04000284 AM23
Licence No and Date	0611001752/12/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/CAM of export item for finished leather and neoprene indicating efficiency of leather/neoprene in export item. 2. Calculation of requirement of finished leather and Neoprene with indicating net content and wastage separately. 3. Specification of saddle Gullet. <p>The case stands deferred.</p>	

Case No.	107 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	GROWEL IMPEX PVT. LTD.
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004955AM23
RA File Number	05AX04002675 AM23
Licence No and Date	0511016319/13/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.</p> <p>The case stands deferred.</p>	

Case No.	108 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	JNG FOOTSTEP PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004975AM23
RA File Number	05AX04002663 AM23
Licence No and Date	0511016350/13/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;

1. Nett weight of PU sole in export
2. Qty. of hardener or other component used for making PU sole
3. Justification for 15 % wastage
4. Catalogue of import item

The case stands deferred.

Case No.	109 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	MIDAS SAFE INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004980AM23
RA File Number	06AX04000291 AM23
Licence No and Date	0611001758/14/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>Accessories are allowed on “Net to Net” basis with accountability.</p> <p>GSM should be matched in export and import items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	110 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004981AM23
RA File Number	05AX04002699 AM23
Licence No and Date	0511016368/14/12/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	111 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	INDO SLATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004986AM23
RA File Number	05AX04002732 AM23
Licence No and Date	0511016379/14/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/Lay-Marker mentioning import/export serial no 2. coloured Image with marking of each input. 3. Measurement chart. 4. Requirement of export wise import item in Sq. Mtr/Pc. <p>The case stands deferred for re-listing.</p>	

Case No.	112 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	MAGNUM CLOTHING PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004990AM23
RA File Number	04AX04000828 AM23
Licence No and Date	0411004610/14/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in export and import items.</p>	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	113 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	TARUN TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00004994AM23
RA File Number	06AX04000293 AM23
Licence No and Date	0611001760/14/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD/Lay-Marker mentioning import/export serial no 2. coloured Image with marking of each input. 3. Measurement chart. 4. Requirement of export wise import item in Sq. Mtr/Pc. <p>The case stands deferred for re-listing.</p>	

Case No.	114 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005009AM23
RA File Number	05AX04002689 AM23
Licence No and Date	0511016410/15/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Measurement chart. 2. Justification for claiming higher quantity of fabric than SION. <p>The case stands deferred for re-listing.</p>	

Case No.	115 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	RAMA OVERSEAS LTD		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00005014AM23		
RA File Number	02AX04000519 AM23		
Licence No and Date	0211003516/15/12/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under: -			
Export item	Qty.	Import item	Qty. Recommended
COVERALL	3500	87% COTTON/12%	4.80 Sq. Mtr/Pc
Made of	Nos.	NYLON/1%ANTISTATIC TWILL GSM	
		240+/-10%	
87% COTTON/12%			
NYLON/1%ANTISTATIC TWILL		REFLECTIVE TAPE HEAT TRANSFER FR	19250 Mtr.
GSM 240+/-10%		PU+ POLYESTER 5CM WIDTH 35*60C	
		WASHES	
GSM should be matched in export and import items.			
Tape allowed on Net to net with accountability.			
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	116 / NC/5/MEET/Jan/202223/24		
Case Status	Case Deferred		
Party Name	RADNIK EXPORTS		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00005007AM23		
RA File Number	05AX04002713 AM23		
Licence No and Date	0511016409/15/12/2022		
Norms Committee Decision:			

The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the measurement specifications provided by buyer for each export item.

The case stands deferred for re-listing.

Case No.	117 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	ARROW SHOES
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005029AM23
RA File Number	04AX04000826 AM23
Licence No and Date	0411004628/16/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following:

1. Specification / thickness etc. of all the Import Items including leather,
2. Please mention the export item whether it is for Gents/Ladies etc., and also compare the requirement of inputs in tabular form with respective SION fixed at G-22/G-28 in H. B. Procedure Vol. II.
3. To indicate whether Full Insole socks will be procured indigenously and also to fill indigenously items in 4 E Annexure.
4. Calculation for requirement of Leather for upper giving CAD/CAM and efficiency Chart for the manufacturing export item.

The case stands deferred for re-listing.

Case No.	118 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005036AM23
RA File Number	05AX04002753 AM23
Licence No and Date	0511016421/16/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.

The case stands deferred.

Case No.	119 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	RAMA OVERSEAS LTD		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00005041AM23		
RA File Number	02AX04000521 AM23		
Licence No and Date	0211003523/16/12/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as under: -			
Export item	Qty.	Import item	Qty. Recommended
JACKET	7000	87% COTTON/12% NYLON/1%ANTISTATIC	2.69 Sq. Mtr/Pc
Made of	Nos.	TWILL GSM 240+/-10%	
87% COTTON/12% NYLON/1%ANTISTATIC TWILL GSM 240+/-10%		REFLECTIVE TAPE HEAT TRANSFER FR PU+ POLYESTER 5CM WIDTH 35*60C WASHES	2100 Mtr.
GSM should be matched in export and import items.			
Tape allowed on Net to net with accountability.			
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.	120 / NC/5/MEET/Jan/202223/24		
Case Status	Case Approved		
Party Name	RAMA OVERSEAS LTD		
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023		
HQ File Number	HQRNORM APPLY 00005042AM23		
RA File Number	02AX04000520 AM23		

Licence No and Date	0211003524/16/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>GSM should be matched in both the import and export items.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	121 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005052AM23
RA File Number	03AX04004701 AM23
Licence No and Date	0311020093/17/12/2022
Norms Committee Decision:	
<p>The Committee considered the case as per agenda along with other relevant papers and based on recommendation of technical authority, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. Detailed manufacturing process indicating activity of dipping and rubberising for export item no 1 and 2. 2. Indigenous input and their qty. required for these activities 3. Nett content of nylon per kg in export item no 1 and 2 <p>The case stands deferred.</p>	

Case No.	122 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	LOYAL TEXTILE MILLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005091AM23
RA File Number	32AX04000413 AM23
Licence No and Date	3211004135/19/12/2022
Norms Committee Decision:	

The Committee considered the case as per agenda along with other relevant paper and taking cue from SION j-105, based on recommendation of technical authority; decided to approve the Adhoc norms as under:

Export item	Qty.	Import item	Qty. Recommendation
71% IMPORTED COTTON/10% INDIAN COTTON/19% POLYESTER BLENDED KNITTED FABRIC GREY - 3 X 1 FLEECE	105000 Kg.	RAW COTTON	58198 Kg.
		RAW COTTON	34067 Kg.
95% COMBED COTTON/5% SPANDEX YARN BLENDED KNITTED FABRIC HEATSET GREY	75000 kg.	RAW COTTON	91841.25 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.	123 / NC/5/MEET/Jan/202223/24
Case Status	Case Deferred
Party Name	SIDHAA CORPORATION
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005070AM23
RA File Number	05AX04002749 AM23
Licence No and Date	0511016441/19/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination & comments of concerned technical authority.	
The case stands deferred.	

Case No.	124 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	MOHAN SPINTEX INDIA LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005128AM23
RA File Number	26AX04000071 AM23
Licence No and Date	2611000789/20/12/2022

Date	
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

Case No.	125 / NC/5/MEET/Jan/202223/24
Case Status	Case Approved
Party Name	PREMCHAND JUTE & INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jan/ 202223/ 24 and 19/01/2023
HQ File Number	HQRNORM APPLY 00005143AM23
RA File Number	02AX04000529 AM23
Licence No and Date	0211003539/20/12/2022
<p>Norms Committee Decision:</p> <p>The Committee considered the case as per agenda along with other relevant paper and based on recommendation of technical authority; decided to approve the Adhoc norms as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	